GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO.144 ANSWERED ON 29TH July, 2021

NATIONAL ROAD SAFETY COUNCIL

*144. SHRI ANUBHAV MOHANTY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the functions of the National Road Safety Council;
- (b) the details of the Members of the Council, their tenure and the criteria and procedure adopted for their selection;
- (c) the details of the policy decisions taken by the said Council and implemented since its inception; and
- (d) the extent to which the Council has been able to improve the road safety in the country?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. 144 ANSWERED ON 29.07.2021 ASKED BY SHRI ANUBHAV MOHANTY REGARDING NATIONAL ROAD SAFETY COUNCIL

(a) The function of the National Road Safety Council are as under:-

(i) To advise on all matters pertaining to planning and coordination of policies, standards of safety in the Road Transport Sector;

- (ii) To formulate and recommend road safety programmes for implementation by State Road Safety Organizations as also other State Agencies in-charge of road transport;
- (iii) To suggest areas for research and development to improve safety aspects in road transport sector including maintenance of statistics of road accidents and their analysis;
- (iv) To generally oversee and monitor at Central Level, the road safety measures undertaken by States/UTs.

(b) The details of Members of the Council (as constituted by the notification dated 31.08.2015 and subsequently amended by notifications dated 23.02.2016, 25.04.2016 and 10.04.2017) are as under:-

S.No.	Particulars	Designation
1	2	3
Α.	Official Members:-	
1.	Minister of the Ministry of Road Transport and Highways	Chairman
2.	Minister of State for the Ministry of Road Transport and Highways	Vice- Chairman
3.	Minister- in -charge of Road Transport of all State/UTs	Members
4.	DGs/IGs of all States/UTs	Members
5.	RepresentativesfromCentralMinistries/Departmentsi)M/o Home Affairs,ii)M/o Education,	Members

	iii) M/o Railways,	
	iv) M/o Petroleum & Natural Gas,	
	v) Department of Heavy Industry,	
	vi) M/o Environment and Forests & Climate	
	Change	
	vii) M/o Health & Family Welfare	
	viii) M/o Urban Development	
	IX) NITI AAYOG	
6	Secretary, M/O Road Transport & Highways	Member
7	Chairman, National Highways Authority of	Member
-	India	
8	Director General (Road Development) &	Member
U	Special Secretary, M/O Road Transport &	Member
	Highways	
9	Joint Secretary (Transport), Ministry of Road	Member
IJ		MEIIDEL
P	Transport & Highways	
B	Non-Official Co-Opted Members	
10	Individuals nominated by Minister of Road	Members
	Transport and Highways	
11	Government Institutions related to Road	Members
	Constructions, Road Safety and Insurance	
	i) Director, Central Road Research	
	Institute, New Delhi.	
	ii) Director, Central Institute of Road	
	Transport, Pune.	
	iii) Chairman, Insurance Railway and	
	Development Authority of India,	
	Hyderabad.	
	iv) Chairman, Life Insurance	
	Corporation, Mumbai.	
	v) Director, Automotive Research	
	Association of India, Pune	
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	Safety, New Delhi	
	vii) Director, Vehicle Research	
	Development Establishment,	
	Ahemednagar	
	viii) Director, I.I.P. Dehradun,	
	Uttrakhand	

12	Association related with Road Safety	Members
	i) President/Secretary, Society of India	
	Automobile Manufacturers, New Delhi	
	ii) President/Secretary, Automobile	
	Association of India, New Delhi	
	iii) Executive Director, Association of State	
	Road Transport Undertaking, New Delhi	
	iv) President Automotive Component	
	Manufacturers Association, New Delhi	
	v) President, All India Motor Transport	
	Congress, New Delhi	
	vi) All India Confederation of Goods Vehicle	
	Owners Association, New Delhi	
	vii) President, All India Federation of Motor	
	Vehicles Department Technical	
	Executive Officers Associations,	
	Karnataka	

Official members continue by virtue of their designation. The tenure of the Non Official co-opted institutional/individual members is for a fixed period of two years only.

The official members and Non-Official Institutional Members are appointed by their designation. While the "non-Official Co-Opted Individual Members" are nominated by the Hon'ble Minister (RTH) based upon their suitability.

(c) & (d) The Council normally meets once in a year. The proceedings of the Council are shared with the concerned stakeholders including State/UT Governments for appropriate action. The last meeting of National road Safety Council was held at Vigyan Bhawan, New Delhi on 19th January, 2021.

Based on the discussions and suggestions in NRSC meetings, the Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed below :-

i. <u>Education</u>:

- a. The Ministry implements a scheme for undertaking publicity measures and awareness campaigns on road safety to create awareness among road users through the electronic media, print media, NGOs etc.
- b. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- c. A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE).
- ii. Engineering (both of Roads and vehicles)
 - Road engineering
 - a. High priority to identification and rectification of black spots (accident prone spots) on national highways.
 - b. Road safety has been made an integral part of road design at planning stage.
 - c. Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots.
 - d. Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.

• Vehicle engineering:

- a. Safety standards for automobiles have been improved.
- b. Ministry has notified fitment of Speed Limiting devices on all transport vehicles.
- c. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- iii. <u>Enforcement</u>

- a. The recently passed motor vehicles (Amendment) Act, 2019 provides for strict enforcement through use of technology and further provides for strict penalties for ensuring strict compliance and enhancing deterrence for violation of traffic rules.
- b. Issue of Guidelines for protection of Good Samaritans and draft rules as per MV (Amendment) Act, 2019 has been published.
- iv. <u>Emergency care</u>:
 - a. The Motor Vehicles (Amendment) Act, 2019 provides for a scheme for the cashless treatment of victims of the accident during the golden hour.
 - b. The National Highways Authority of India has made provisions for ambulances at all toll plazas on the completed corridor of National Highways.
 - c. Further, out of this, 297 ambulances have been upgraded to Basic Life Support as per AIS-125 and upgradation for the remaining is under process.

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